

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2589  
ANSWERED ON FRIDAY, MARCH 17<sup>TH</sup>, 2017/  
PHALGUNA 26, 1938 (SAKA)**

**AMENDMENT IN COMPANIES ACT**

**QUESTION**

**2589. SHRI NAGAR RODMAL:**

**Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री  
be pleased to state:**

**(a) whether the Government proposes to amend the Companies Act  
in order to set up companies;**

**(b) if so, the details thereof and the time by which it is likely to be  
amended; and**

**(c) if not, the reasons therefor?**

**THE MINISTER OF STATE**

**(SHRI ARJUN RAM MEGHWAL)**

**IN THE MINISTRY OF CORPORATE AFFAIRS (श्री अर्जुन राम मेघवाल)**

**कारपोरेट कार्य मंत्रालय में राज्य मंत्री**

**(a) to (c):- Amendments in the Companies Act, 2013 have been  
proposed through Companies (Amendment) Bill, 2016. The said Bill,  
inter-alia, includes changes in provisions relating to incorporation  
related matters with regard to name reservation, contents of  
memorandum and for substitution of requirement of “affidavit” at the  
incorporation stage with “declaration”. Companies (Amendment)  
Bill, 2016 was referred to Standing Committee which submitted its  
report to the Parliament on 07.12.2016. Necessary official  
amendments shall be proposed in the Companies (Amendment) Bill,  
2016 before the Bill is taken up for consideration in the Parliament.**

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